

(xii) Statement No. XIII Eleventh Session, 1994

[Placed in Library. See No. LT-1020/96]

(xiii) Statement No. XI Twelfth Session, 1994

[Placed in Library. See No. LT-1021/96]

(xiv) Statement No. IX Thirteenth Session, 1995

[Placed in Library. See No. LT-1022/96] Tenth Lok Sabha

(xv) Statement No. VI Fourteenth Session, 1995

[Placed in Library. See No. LT-1023/96]

(xvi) Statement No. IV Fifteenth Session, 1995

[Placed in Library. See No. LT-1024/96]

(xvii) Statement No. III Sixteenth Session, 1996

[Placed in Library. See No. LT-1025/96]

(xviii) Statement No. I Second Session, 1996 (Vol. I and II) Eleventh Lok Sabha

[Placed in Library. See No. LT-1025A/96]

14.02½ hrs.

**PUBLIC ACCOUNTS COMMITTEE**

**Statements**

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum) : I beg to lay on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 181st Report (7th Lok Sabha) on Wealth Tax
- (2) 194 Report (7th Lok Sabha) on Irregular Allowance on Relief in respect of newly established Undertakings
- (3) 220th Report (7th Lok Sabha) Revenue Demands written-off by the Department.
- (4) 36th Report (8th Lok Sabha) on Incorrect Valuation of Unquoted Equity Shares
- (5) 69th Report (8th Lok Sabha) on Mistakes in the Allowance of contributions to Provident Funds
- (6) 152nd Report (8th Lok Sabha) on Disposal of Immovable Properties Attached Towards Tax Recovery

(7) 175th Report (8th Lok Sabha) on Working of a Film Circle

(8) 28th Report (9th Lok Sabha) on Outstanding Audit Objections

(9) 13th Report (10th Lok Sabha) on Assessment Procedure - Summary and Scrutiny Assessment

(10) 7th Report (10th Lok Sabha) on Interest Tax Assessment

(11) 41st Report (10th Lok Sabha) on Income Excaping Assessment.

14.03 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Provisions of the Panchayats (Extension to the Scheduled Areas) Bill, 1996 which has been passed by the Rajya Sabha at its sitting held on the 12th December, 1996."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th December, 1996 agreed without any amendment to the Delhi Development (Amendment) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 10th December, 1996."

14.03½ hrs.

**PROVISIONS OF THE PANCHAYATS  
(EXTENSION TO THE SCHEDULED AREAS)  
BILL, 1996**

**- As passed by Rajya Sabha.**

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Provisions of the Panchayats (Extension to the Scheduled Areas) Bill, 1996, as passed by Rajya Sabha on the 12th December, 1996.